PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) AND 4 READ WITH REGULATION 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("REGULATIONS")

Open offer for Acquisition upto 14,26,300 fully paid up Equity Shares of face value of ₹10 each of Nylofils India Limited ("NIL"/Target Company) by Mr. Raghuveer Sakuru ("Acquirer 1") and Mrs. Anita Sakuru ("Acquirer 2") (hereinafter collectively referred to as 'Acquirers').

This Public Announcement **("PA")** is being issued by Mark Corporate Advisors Private Limited **("Manager to the Offer")** for and on behalf of the Acquirers to the Public Shareholders of the Target Company pursuant to and in compliance with, amongst others, Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **["SEBI (SAST) Regulations, 2011"/"Regulations"]**.

Definitions:

(a) **"Share Capital"** shall mean the paid-up Equity Share Capital of ₹5,48,55,000 comprising of 54,85,500 Equity Shares of ₹10 each.

(b) **"Voting Capital"** shall mean the paid-up Equity Share Capital of ₹503.74 Lakhs comprising of 45,89,238 Equity Shares of ₹10 each fully paid up and 8,96,262 Equity Shares partly paid up of ₹10 each (paid-up to the extent of ₹5.00 per share).

1. OFFER DETAILS:

1.1 Offer Size: The Acquirers hereby make this Open Offer **("Offer")** to the Public Shareholders of the Target Company to acquire upto 14,26,300 fully paid-up equity shares of face value of ₹10 each of the Target Company **("Equity Share")** representing 26% of the Share Capital and 28.31% of the Voting Capital of the Target Company subject to the terms and conditions mentioned in this Public Announcement **("PA")**, Detailed Public Statement **("DPS")** that will be published and the Letter of Offer **("LoF")** which will be sent to the Equity Shareholders of the Target Company, in accordance with the Regulations.

1.2 Offer Price / Consideration: The Offer price of ₹3.60 (Rupees Three and Paise Sixty only) per fully paid-up Equity Share of ₹10 each, is in compliance with Regulation 8 of the Regulations **("Offer Price")**, aggregating to a consideration of ₹51,34,680 (Rupees Fifty One Lacs Thirty Four Thousand Six Hundred and Eighty only), assuming full acceptance in the Open Offer **("Offer Size")**. The Shareholders who are holding partly paid-up Equity Shares will be eligible to participate in the Offer only upon making the equity shares fully paid-up i.e. after paying the amount due on allotment along with the interest, if any.

1.3 Mode of Payment: The Offer Price will be paid in Cash, in accordance with Regulation 9(1) (a) of the Regulations.

1.4 Type of Offer: This is a Triggered Offer under Regulation 3(1) and 4 of the Regulations.

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2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Details of underlying Transaction							
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement / Allotment/ Market Purchase)	Equity Shares/Voting Rights proposed to be acquired			Total Consideration for Shares/ Voting Rights (VR) acquired (₹ in Crores)	Mode of Payment (Cash/ Securities)	Regulations which has Triggered
		Number	% vis a vis total Share Capital	% vis a vis total Voting Capital			
Direct Acquisition	Share Purchase Agreement (**'SPA'**) dated May 27, 2015	23,09,255	42.10%	45.84%	0.83	Cash	3(1) and 4

3. DETAILS OF THE ACQUIRERS:

Details	Acquirer 1	Acquirer 2	Total
Name of the Acquirers	**Mr. Raghuveer Sakuru**	**Mrs. Anita Sakuru**	**2**
Address	Plot#78, Sai Durga Enclave, Agrahara Village, Yelahanka, Bengaluru-560 064	Plot#78, Sai Durga Enclave, Agrahara Village, Yelahanka, Bengaluru-560 064	-
Name(s) of persons in control/Promoters of Acquirers where Acquirers are companies	Not Applicable	Not Applicable	-
Name of the Group, if any, to which the Acquirers belongs to	Not Applicable	Not Applicable	-
Pre Transaction Shareholding • Number • % of Total Share Capital	 Nil Nil	 Nil Nil	 **Nil** **Nil**
Proposed Shareholding after the Acquisition of Shares which triggered the Open Offer • Number • % of Total Share Capital • % of Total Voting Capital	 11,54,628 21.05% 22.92%	 11,54,627 21.05% 22.92%	 **23,09,255** **42.10%** **45.84%**
Any other interest in the TC	None	None	-

There is no Person Acting in Concert in relation to the present Open Offer within the meaning of 2(1) (q) of the SEBI (SAST) Regulations, 2011.

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4. DETAILS OF SELLING SHAREHOLDERS:

Sr. No.	Name & PAN	Part of Promoter Group (Yes/No)	Details of Shares/Voting Rights held by the Selling Shareholders					
			Pre Transaction			Post Transaction		
			No of shares	% vis a vis total Share Capital	% vis a vis total Voting Capital	No of Shares	% vis a vis total Share Capital	% vis a vis total Voting Capital
1)	**Mr. Venkateshwara Rao Vetcha** **PAN:** ABGPV2170B	Yes	8,45,852	15.42%	16.79%	Nil	Nil	Nil
2)	**Mrs. Kali Kumari Vetcha** **PAN:** ADSPV1478Q	Yes	9,19,819	16.77%	18.26%	Nil	Nil	Nil
3)	**Mr. K L Prasad** **PAN:** AEJPK1660F	Yes	33,050	0.60%	0.66%	Nil	Nil	Nil
4)	**Mrs. K V Ratnamala** **PAN:** ATXPK2243J	Yes	1,22,334	2.23%	2.43%	Nil	Nil	Nil
5)	**Mr. V Ramalingayya Vetcha** **PAN:** AOAPV5158C	Yes	500	0.01%	0.01%	Nil	Nil	Nil
6)	**Mr. Lakshman Kumar Vetcha** **PAN:** ACVPL6594P	Yes	3,87,700	7.07%	7.69%	Nil	Nil	Nil
	TOTAL		**23,09,255**	**42.10%**	**45.84%**	**Nil**	**Nil**	**Nil**

5. DETAILS OF THE TARGET COMPANY:

5.1	**Name**	:	Nylofils India Limited
5.2	**CIN**	:	L05005AP1992PLC013697
5.3	**Registered Office Address**	:	46-11-29/1, Danavaipeta, Opp. Rajahmundry Hospital, Rajahmundry-533 103, Andhra Pradesh
5.4	**Stock Exchanges where Listed**	:	BSE Ltd (BSE) with Scrip Code 526488, and Ahmedabad Stock Exchange Limited ('ASE') with Scrip Code 62821.

6. OTHER DETAILS:

6.1 The details of the Open Offer will be published in the newspapers in terms of the provisions of Regulations 13 (4) and 14 (3) of the Regulations vide a Detailed Public Statement ('DPS') on or before June 03, 2015.

6.2 The Acquirers jointly and severally undertake that they are aware of and will comply with their obligations under the Regulations and have adequate financial resources to meet the Offer obligations in terms of Regulation 25(1) of the Regulations in relation to the Offer.

6.3 In this PA, any discrepancy in any table between the total and sums of the percentage listed is due to rounding off.

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6.4 This Offer is not subject to any minimum level of acceptance.

6.5 This PA is not being issued pursuant to a competing offer in terms of Regulation 20 of the Regulations.

Issued by the Manager to the Offer:

Mark Corporate Advisors Private Limited
CIN:U67190MH2008PTC181996
404/1, The Summit Business Bay,
Sant Janabai Road (Service Lane),
Off W. E. Highway, Vile Parle (East),
Mumbai-400 057.
Contact Person: Mr. Manish Gaur
Telefax: +91 22 2612 3207/08
Email: openoffer@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirers:

Sd/-
Raghuveer Sakuru ('Acquirer 1')
(Signed by Mrs. Anita Sakuru, duly constituted Power of Attorney Holder for Acquirer 1)

Sd/-
Anita Sakuru ('Acquirer 2')

Place: Mumbai

Date: May 27, 2015

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